

(ii) जोनल परमिट स्कीमों में भाग लेने वाले राज्यों ने जोनल परमिटों की संख्या में वृद्धि करने से संबंधित कार्याविधि को पूरा करने के लिए आवश्यक कदम उठाए हैं।

इस प्रकार परमिटों की संख्या में 50% कम्पोजिट परमिटों की वृद्धि हो जाएगी।

दक्षिण जोन परमिट स्कीम	3864
पश्चिमी जोन परमिट स्कीम	2820
उत्तर जोन परमिट स्कीम	3000
केन्द्रीय जोन परमिटस्कीम	2100 तथा
पूर्वी जोन परमिट स्कीम	2500

ग्रन्थिल भारतीय/भोमनी बसों के पर्यटक परमिटों की संख्या में वृद्धि करने के प्रश्न पर विचार किया जा रहा है।

2. जहां तक सड़क विकास का प्रश्न है, परिवहन विकास परिषद् ने सड़क विकास के राज्य वार लक्ष्य निर्धारित करने के संबंध में कोई सिफारिश नहीं की है।

#### Cases against Reservation Policy

4451. SHRI H. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) how many cases against reservation policy of the Ministry of Railways in respect of Scheduled Castes and Scheduled Tribes are pending in the various High Courts and Supreme Court of India;

(b) in how many such cases stay orders has been vacated by the Courts;

(c) the number of cases in which stay order has not been vacated; and

(d) if so, what action has been taken for getting the stay orders vacated?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) About 200.

(b) 48.

(c) 117.

(d) Vigorous attempts are being made to get the stay orders vacated through the Government Advocates.

#### 40-Point Rosters

4452. SHRI T. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) whether 40-Point Rosters have been operated since the reservations in promotions have been challenged in the High Courts and Supreme Court;

(b) if so, how many Scheduled Castes and Scheduled Tribes employees in each department and each category right from Class I to Class IV have been provisionally promoted against the 40-Point Roster from October, 1979 to November 14, 1980;

(c) how many general candidates have been promoted against reserved roster point during the stay order granted by the Supreme Court and other High Courts; and

(d) whether Government propose to treat these posts as carry forward vacancies in the light of Supreme Court judgement dated 14th November, 1980 in the Akhil Bhartiya Sosit Karamchari Sangh Case?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). The information is being collected from various Zonal Railways/Production Units and will be laid on the Table of the Sabha.

#### Recruitment of Cashiers

4453. SHRI T. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there has been a ban on the direct recruitment of Cashiers on the Indian Railways;

(b) whether the existing Cashiers have been drawing overtime allowance more than three times the amount of their salary; and

(c) whether this fact is proving un-economical and a drain on the railway's resources?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Posts of Cashiers are filled by promotion and not by direct recruitment. There is a ban not on recruitment but on creation of new posts.

(b) No.

(c) Does not arise.

#### Correction of date of birth of Railway employees

4454. SHRI SANAT KUMAR MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether any guidelines have been laid down by Railway Board for correction of date of birth of Railway employees—both gazetted and non-gazetted—sometimes before their retirement;

(b) whether date of birth of some employees of Northern Railway who were due to retire in next 1—3 years had been altered during years 1979 and 1980;

(c) if so, their particulars, authority which permitted such an alteration circumstances under which this was allowed and extra years' benefit which accrued;

(d) whether some of employees whose date of birth was corrected are working in Northern Railway Headquarters Office, Baroda House, New Delhi in 'P' Branch and they had been involved in some vigilance cases also; and

(e) if so, their particulars and whether Railway Administration propose

to review such cases and whether an element of circumvention existed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) and (c). Yes, their particulars etc. are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1673/80].

(d) and (e). Nil, so far as alterations made during the years 1979 and 1980 are concerned. However, in the year 1978 alteration in date of birth of one Shri Bishamber Nath Malhotra, now working as Superintendent (P) in local arrangements in Headquarters office of Northern Railway was made by the competent authority on the basis of revised matriculation certificate issued by the Punjab University, Lahore (Pakistan). His date of birth was altered from 15-3-1920 to 20-10-1924. There is no vigilance case pending against Shri B. N. Malhotra. Detailed investigations were however, made by the Vigilance Branch of Northern Railway on receipt of complaints in August 1979 for obtaining a fictitious certificate regarding his date of birth but nothing was found in the complaints.

#### Non-medical Class I and II Officers in D.G.H.S.

4455. SHRI SANAT KUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names and designations of the non-medical Class I and II Officers in the Directorate General, Health Services, who have not as yet been issued certificates showing completion of 25 years of qualifying service as enjoined in the Ministry of Finance Office Memorandum No. 6(3)-EV/88 dated the 29th October, 1980.

(b) what are the impediments that lie in the way of the D.G.H.S. in complying with these instructions and